

(xiii) The Indian Administrative Service (fixation of Cadre Strength) Amendment Regulations, 1981, published in Notification No. G.S.R. 46(E) in Gazette of India dated the 5th February, 1981.

(xiv) The Indian Administrative Service (Pay) Amendment Rules, 1981, published in Notification No. G.S.R. 47(E) in Gazette of India dated the 5th February, 1981.

(xv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1981, published in Notification No. G.S.R. 31(E) in Gazette of India dated the 23rd January, 1981.

(xvi) The Indian Forest Service (Pay) Second Amendment Rules, 1981, published in Notification No. G.S.R. 32(E) in Gazette of India dated the 23rd January, 1981. [Placed in Library. See No. LT-1813/81.]

NOTIFICATIONS UNDER FINANCE ACT, 1979, CENTRAL EXCISES AND SALT ACT, 1944, INCOME-TAX ACT, 1961, CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 40(E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1980 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to the Foreign Minister, their spouses and delegates participating in the Non-aligned Foreign Ministers Conference in New Delhi, under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT-1814/81].

(2) A copy of the Central Excise (First Amendment) Rules, 1981 (Hindi and English versions)

published in Notification No. G.S.R. 20(E) in Gazette of India dated the 14th January, 1981, under section 3 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-1815/81].

(3) A copy of the Income-tax (Second Amendment) Rules, 1981, (Hindi and English versions) published in Notification No. S.O. 47(E) in Gazette of India dated the 22nd January, 1981, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1816/81].

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 697(E) published in Gazette of India dated 17th December, 1980 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against advance licences for export production.

(ii) G.S.R. 706(E) published in Gazette of India dated the 20th December, 1980 together with an explanatory memorandum rescinding notification Nos. 204-Customs and 205-Customs dated the 3rd October, 1979.

(iii) G.S.R. 712(E) published in Gazette of India dated the 23rd December, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa.

(iv) The Baggage (Amendment) Rules, 1980, published in Notification No. G.S.R. 716(E) in Gazette of India dated the 26th December, 1980.

(v) G.S.R. 718(E) published in Gazette of India dated the 26th December, 1980 together with an explanatory memorandum regarding exemption to semi-finish-

ed liquid nitrogen containers from the whole of basic and additional duties of customs leviable thereon.

(vi) G.S.R. 720(E) published in Gazette of India dated the 31st December, 1980 together with an explanatory memorandum regarding extension of validity of notification No. 4-Customs dated the 6th January, 1977 on anhydrous ammonia beyond 31st December, 1980.

(vii) G.S.R. 721(E) published in Gazette of India dated the 27th December, 1980 together with an explanatory memorandum authorising General Manager, Bharat Heavy Electricals Limited, Bhopal, as one of the specified authorities competent to issue essentiality certificate.

(viii) G.S.R. 727(E) published in Gazette of India dated the 31st December, 1980 together with an explanatory memorandum extending the validity of Notification No. 84-Customs dated the 19th April, 1980 on glass shell upto 31st March, 1981.

(ix) G.S.R. 730(E) published in Gazette of India dated the 31st December, 1980 together with an explanatory memorandum extending the validity of Notification No. 10-Customs dated the 30th January, 1980 on liquid nitrogen plants upto 31st December, 1981.

(x) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1981 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(xi) G.S.R. 2(E) published in Gazette of India dated the 1st January, 1981 together with an explanatory memorandum regarding continuance of exemp-

tion on instant coffee from export duty.

(xii) G.S.R. 3(E) and 4(E) published in Gazette of India dated the 1st January, 1981 together with an explanatory memorandum regarding exemption to aluminium scrap from the basic duty in excess of 35 per cent *ad valorem* and from the whole of the additional duty and auxiliary duty of customs.

(xiii) G.S.R. 6(E) published in Gazette of India dated the 2nd January, 1981 together with an explanatory memorandum regarding concessional customs duty on stainless steel plates, strips and sheets.

(xiv) G.S.R. 9(E) published in Gazette of India dated the 6th January, 1981 together with an explanatory memorandum regarding basic customs duty on soda ash of dense variety.

(xv) G.S.R. 10(E) published in Gazette of India dated the 8th January, 1981 together with an explanatory memorandum regarding exemption to Ferro Nickel from the whole of additional duty leviable thereon.

(xvi) G.S.R. 19(E) published in Gazette of India dated the 13th January, 1981 together with an explanatory memorandum exempting basic chrome sulphate from basic customs duty in excess of 40 per cent *ad valorem* and whole of additional customs duty. [Placed in Library. See No. LT-1817/81].

(5) A statement (Hindi and English versions) indicating the result of market loans floated by the Central Government in December, 1980. [Placed in Library. See No. LT-1818/81].

(6) A copy each of the following Notifications (Hindi and Eng-

lish versions) issued under the Central Excise Rules, 1944:--

(i) G.S.R. 722(E) published in Gazette of India dated the 27th December, 1980 together with an explanatory memorandum regarding exemption from Central Excise Duty on skimmed milk powder manufactured by Andhra Pradesh Dairy Development Corporation and used in free feeding programme for children in Andhra Pradesh.

(ii) G.S.R. 724(E) and 725(E) published in Gazette of India dated the 30th December, 1980 together with an explanatory memorandum regarding extension of duration of the partial exemptions from excise duty to Transformers and Generators and Electric motors.

(iii) G.S.R. 726(E) published in Gazette of India dated the 30th December, 1980 together with an explanatory memorandum regarding extension of the period of duty exemption to bare copper wires.

(iv) G.S.R. 729(E) published in Gazette of India dated the 31st December, 1980 together with an explanatory memorandum regarding extension of the period of concession to raw Naphtha used in the manufacture of ampaper.

(v) G.S.R. 25(E) published in Gazette of India dated the 16th January, 1981 together with an explanatory note regarding exclusion of gas cylinders manufactured in a factory whose annual licensed capacity exceeds 60,000 cylinders.

(vi) G.S.R. 30(E) published in Gazette of India dated the 21st January, 1981 together with an explanatory memorandum making certain amendments to Notification No. 201/79-Central Excises dated the 4th June, 1979.

(vii) G.S.R. 49(E) published in Gazette of India dated the 6th February, 1981 together with an explanatory memorandum regarding withdrawal of exemption to cream laid and cream wove paper.

(viii) G.S.R. 108 published in Gazette of India dated the 31st January, 1981 together with an explanatory memorandum making certain amendment to Notification No. 35/73-CE dated the 1st March, 1973 to include therein use of benzene, toluene, etc. as dewaxing solvent for the manufacture of light diesel oil. [Placed in Library. See No. LT-1819/81]

RAILWAYS (WAREHOUSING AND WHARFAGE) (1ST, 2ND AND 3RD AMDT.)  
RULES, 1981

SHRI MALLIKARJUN: I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—

(1) The Railways (Warehousing and Wharfage) (Amendment) Rules, 1981, published in Notification No. S.O. 1(E) in Gazette of India dated the 1st January, 1981.

(2) The Railways (Warehousing and Wharfage) (Second Amendment) Rules, 1981, published in Notification No. S.O. 31(E) in Gazette of India dated the 16th January, 1981.

(3) The Railways (Warehousing and Wharfage) (Third Amendment) Rules, 1981, published in Notification No. S.O. 69(E) in Gazette of India dated the 28th January, 1981.

[Placed in Library. See No. LT-1820/81]